

[Shrimati Renuka Barkataki]

it is not so, may I know what is the total amount of revenue collection by the Nagaland Government in Nagaland?

Mr. Speaker: It is entirely a different question.

Shri P. C. Borooah (Sibsagar): May I know whether it is a fact that according to the truce terms, the three-mile belt along the international border is confined only to Nagaland and Burma border and not extended to Manipur and Burma border which leaves scope to the Naga hostiles to escape, if so, may I know whether similar arrangements will also be made for the Manipur-Burma border?

Shri Y. B. Chavan: Of course this international border is to be protected and we are protecting this three-mile belt on the Burma and Nagaland border. As a matter of fact, we can certainly pursue them in the Manipur areas. It is in the Manipur area itself that this encounter took place.

Mr. Speaker: Hon. Members feel concerned that there are quite a large number that crossed; earlier, 1,300 had gone; now, 1,700 are going or have gone. It is also said that they are equipped with arms and so on.

Shri Y. B. Chavan: As I explained, when they start moving out, they move out in two's and three's and they meet at a certain point in a large number. That is what happens.

Shri Ranga: All this shows that we are completely inactive and ineffective. (*Interruption*).

Shri Y. B. Chavan: He may arrive at any inference that he likes to.

Shri Nath Pai (Rajapur): I was trying to catch your eye. (*Interruption*).

12.13 hrs.

RE: CALLING ATTENTION NOTICE
(*Query*).

Shri Nath Pai (Rajapur): I want your assistance, Sir I am being told every day by one of the Secretariat Assistants that the Calling Attention Notice on the development at the port of Marmagao is under consideration. Six long days have elapsed since there was a strike there, and we are in the midst of an exhibition there to which people not only from this country but from all over the world are rushing to see. There is a major strike going on. Would you tell us what is the position? How many days does it take for this Government to get information from their own officers from Goa which is directly linked with telephone and telegraph?

Mr. Speaker: I had sent it on. Yesterday also, I did request the hon. Minister.

The Minister of Transport (Shri Raj Bahadur): We did collect some information. Some of it was, I think, communicated to the Lok Sabha Secretariat. The latest information, so far as I know, is that as against 18,000 tons of iron ore and other cargo loaded and unloaded on an average, 11,000 tons are now being lifted, and a good bulk of the workers are working. There were some disturbances. . . .

Mr. Speaker: I have not received that information in my office.

Shri Raj Bahadur: I am sorry for that.

Shri Nath Pai: Is my Calling Attention Notice being admitted or not, Sir?

Mr. Speaker: I cannot say, unless I get the information which I have not received yet from the hon. Minister. (*Interruption*). Let me be clear about the facts. Has that information been conveyed to my office?

Shri Raj Bahadur: It is being dealt with by the Labour Ministry, also.

Mr. Speaker: Let it be sent to me during the day and if I think it necessary I shall take it up.

Shri Nambiar (Tiruchirapalli): I had sent a Calling Attention Notice and you were pleased to say that at least within 24 hours I would get the information regarding the large-scale arrest and suppression of civil liberties in Kerala—

Mr. Speaker: I would request hon. Members not to raise these issues in this manner. Regarding the delay, I had asked the Ministers to take a little lesser time in getting this information and I am pursuing that. Meanwhile five or six notices have collected there in my office. I will try to get that information. But I would request hon. Members to be careful enough not to raise these points here in this manner. Otherwise, I would be compelled to have some other remedy.

Shri Nambiar: Only after 24 hours we are asking about it.

Mr. Speaker: I have said that the Ministers might try to get that information within 24 hours. But sometimes it might become unavoidable because our communications are not so quick.

Shri S. M. Banerjee (Kanpur): Today there is a news item in the Press that the house surgeons have called off the strike. At least now may we have a statement from the hon. Health Minister on this important matter?

Mr. Speaker: I cannot promise, but I will consider.

12.16 hrs.

PAPERS LAID ON THE TABLE

OIL AND NATURAL GAS COMMISSION
(FIFTH AMENDMENT) RULES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I

beg to lay on the Table a copy of the Oil and Natural Gas Commission (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 1594 dated the 7th November, 1964, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-3425/64].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shrimati Chandrasekhar, I beg to lay on the Table a copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, under article 338(2) of the Constitution. [Placed in Library. See No. LT-3426/64].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Seeds Bills, 1964, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1964.'

SEEDS BILL
AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Seeds Bill, 1964 as passed by Rajya Sabha.

12.17 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (KERALA), 1964-65

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri T. T. Krishnamachari, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Kerala for 1964-65.